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Title: Need to set up National Monuments Authority and issue suitable orders to ASI for not insisting upon NoC for construction from people living in Sriperumbudur parliamentary constituency, Tamil Nadu.

SHRI K.N. RAMACHANDRAN (SRIPERUMBUDUR): In my Parliamentary constituency of Sriperumbudur, lakhs of people are residing in Tambaram, Paliavaram and also other legislative constituencies for the last many decades.

The State Government of Tamil Nadu has provided all the basic amenities and has approved the layout and the housing schemes also. But the Archaeological Department has been preventing the local bodies and other State Govt. agencies not to issue NoC to them, citing the Archaeological Sites and Remains (Amendment and Validation) Act, 2010. Moreover, the ASI is insisting for NoC and the same is not being granted, since the National Monuments Authority alone has got that power and the said body is yet to be set up.

Actually, the Archaeological Sites and Remains Act is proving to be an hindrance and causing hardships to the people.

Therefore, I request the Hon'ble Minister to issue suitable orders to the ASI to not insist upon NoC for undertaking basic activities for the welfare of the people of the region.